

(d) to (f)) Encroachments were removed in all areas except in the case of Sector-II, DIZ Area where a narrow strip of 2.5 metre had to be left to serve as approach road.

Transgenic Research

3002. SHRI KRISHAN LAL SHARMA:
SHRI R.S. GAVAI:

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether Government are aware that there is growing instance all over the country against transgenic research being carried out at present;

(b) the details of the projects under implementation to carry out transgenic research; and

(c) the measures Government have taken to check the research being carried out in country?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF DEPARTMENT OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) to (c) Yes, Sir. There is a growing public interest and concern internationally as well as in India on research in transgenic life forms specially in agriculture. There are several projects for producing recombinant vaccines and bioactive therapeutic molecules like insulin, epidermal growth factor, erythropoietin, cytokines (interferons and interleukins), growth hormones, Hepatitis-B and Cholera vaccine in the pharmaceutical area which are being worked upon in India in different institutes/organizations. In agriculture, work is pursued for producing transgenic crop like mustard, cotton, paddy, jute, tobacco, tomato, brinjal, cauliflower, cabbage and potato in India with different traits. In all these experiments, utmost care is taken to carry out research under contained conditions to minimize environmental pollution and risks to human health. The Government of India from the Department of Biotechnology has brought out Recombinant DNA Biosafety Guidelines to carry out research in this area. All such transgenic research activities in the country are being monitored by the Review Committee on Genetic Manipulation (RCGM) of the Department of Biotechnology under the Indian Environment Protection Act and Genetic Engineering Approval Committee of the Ministry of Environment & Forests. Monitoring and Evaluation Committees have also been established with experts.

Organisations Banned by the Government

3003. SHRI GIRIDHAR GAMANG: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the name of the organisations banned by the Government so far, State-wise;

(b) the activities of those organisations and affect on the people and society due to their operation; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) As per information available, the following militant outfits/organisations are banned under Central/ State Laws:—

ANDHRA PRADESH

People's War Group (PWG/CPML)

Radical Youth League (RYL)

Ryot Coolie Sangh (RCS)

All India Revolutionary Students Federation (AIRSF)

Radical Students Union (RSU)

Singareni Karmika Samakhya (SIKASA)

Viplava Karmika Samakhya (VIKASA)

ASSAM

United Liberation Front of Asom (ULFA)

National Democratic Front of Bodoland (NDFB)

Bodo Liberation Tiger (BLT)

BIHAR

Sunlight Sena

Lalkhandi

Savarna Liberation Front

Mazdoor Kishan Sangram Samity

Jan Suraksha Sangharsh Manch

Lorik Sena

Bhumi Sena

Hara Sena and Lal Sena

Kunwar Sena

Brahmarshi Sena

Maoist Communist Centre (MCC)

Ranvir Kisan Mahasangh (Ranvir Sena)

JAMMU AND KASHMIR

Jammu and Kashmir Liberation Front (JKLF)

Hizo-ul-Mujahideen (HM)

Harkat-ul-Ansar (HUA)

MANIPUR

Peoples Liberation Army (PLA)

United National Liberation Front (UNLF)

People's Revolutionary Party of Kangleipak (PREPAK)

Kangleipak Communist Party (KCP)

Kanglei Yawol Kanna Lup (KYKL)

NAGALAND

National Socialist Council of Nagaland Loak/Muivah (NSCN/IM)

National Socialist Council of Nagaland/Koaplang (NSCN/K)

TRIPURA

All Tripura Tiger Force (ATTF)

National Liberation Front of Tripura (NLFT)

TAMIL NADU

Liberation Tigers of Tamil Eelam (LTTE)

Al-umman of Tamil Nadu

Jehad Committee of Tamil Nadu.

(b) Most of these organisations/outfits are secessionist in nature and have been indulging in armed insurgency and resorting to attack on Police/Security Forces, murder, kidnapping/abduction for ransom, forced extortion and such other heinous crimes.

(c) Government has been keeping a close and continuous watch on the activities of all such militant outfits/organisations and intelligence in this regard is shared by the Central/State agencies to neutralise the anti-national activities. In Assam, Army Units have been

posted under Unified Headquarters, while in Tripura, 22 police Stations have been declared as fully disturbed and 5 partially disturbed under the Armed Forces (Special Powers) Act for intensifying counter insurgency operations.

Modernisation of State Police, construction of border roads, fencing of some parts of the border are some of the other steps taken by the Government to control the activities relating to militancy.

[Translation]

Clearance of Projects in Bihar

3004. SHRI SURENDRA PRASAD YADAV (Jahanabad): Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) the number of projects cleared since its inception by the Lok Abhiyan tatha Gramin Pradhiki Samanti Parishad the tribal and rural areas of Bihar;

(b) the name of the agencies which have been given aid through CAPART location-wise;

(c) whether the Government have any information of irregularity committed by these agencies during the last two years; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI BABAGOUDA PATIL): (a) to (d) Information is being collected and will be laid on the Table of the House.

[Translation]

Priority in DDA Allotment

3005. DR. RAMVILAS VEDANTI: Will the Minister of URBAN AFFAIRS & EMPLOYMENT be pleased to state:

(a) the category of class to which DDA gives priority in the allotment of houses/plots;

(b) the details thereof, category-wise;

(c) whether the Government propose to give priority to writers and journalists in such allotment; and

(d) if not, the time by which they are likely to be benefited?